

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.12830/2023

(Arising out of impugned final judgment and order dated 14-02-2023 in A482 No. 1743/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

MOHD ABDUL KHALIQ

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.170346/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.170350/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Shoeb Alam, Adv.
 Mr. Aditya Samaddar, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
 Mr. Rohit K. Singh, AOR
 Mr. Ajay Gupta, Adv.
 Ms. Tania Sharma, Adv.
 Ms. Ananya Sahu, Adv.
 Mr. Pritam Bishwas, Adv.
 Mr. Prakhar Srivastav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Trial in Case No.1548/2020 arising out of FIR in Case Crime No.462/2019 registered at Police Station, Dewa, District Barabanki, Uttar Pradesh is stayed until next date of listing.

List the matter on 30.01.2024.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)